

Central Administrative Tribunal

Principal Bench

RA No. 96 of 2002

In

O.A. No. 1220 of 2001

New Delhi, dated this the 19th April, 2002.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. KULDIP SINGH, MEMBER (J)

In the matter of:

Sunil Makhija Vs.... UOI & Anr.

ORDER (By Circulation)

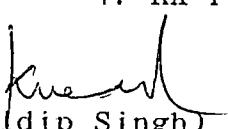
S.R. ADIGE, VC (A)

Perused RA No. 96/2002.

2. Tribunal's order dated 1.3.2002 in respect of to which review is sought, was an oral orders dictated on the presence of both parties after reading out the relevant entries in respect of the marks obtained by applicant as well as other candidates in the selection for the post of Sub-Inspector in CBI, to applicant's counsel as well as applicant himself, who were present in the court and satisfying ourselves that the OA warranted no interference.

3. The grounds taken in the RA do not bring and it within the scope and ambit of Section 22(3) (f) AT Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

4. RA rejected.


(Kuldip Singh)

Member (J)


(S.R. Adige)

Vice Chairman (A)

/kd/